

mines by the Government and by intensifying inspections. Some recommendations of the Administrative Reforms Department in this regard are also under consideration.

**Recommendations of A.R.C. Regarding Working of E.P.F.O.**

2112. SHRI R.P. YADAV : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the specific recommendations of the Administrative Reforms Commission regarding the working of Employees' Provident Fund Organisation;

(b) the recommendations which have been partly implemented by the Board of Trustees; and

(c) the recommendations yet to be implemented and the date by which the same will be implemented?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) . The Provident Fund authorities have reported as under :—

(a) . The Administrative Reforms Commission have not made any recommendation regarding the working of the Employees' Provident Fund Organisation

(b) and (c) Do not arise.

**Corruption in E.P.F. Organisation**

2113. SHRI Md. JAMILURRAHMAN: Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government are aware that officials and staff in the Accounts branch of the various regional offices under the Employees' Provident Fund Organisation hold up the claim applications on the plea that proper forms have not been filled in and later on claim applications are passed on the same forms when staff are approached and obliged;

(b) whether even Returns submitted under Registered A/D names are lost and

then employers are asked to resubmit the same; and

(c) if so, the further improvements considered for expeditious disposal of the claim applications and grant of advances?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : The Provident Fund Authorities have reported as under :—

(a) to (c): The claim applications generally receive prompt attention. However, incomplete or defective applications are returned for completion and removal of defects. Various returns when received are kept in the records of the Regional Offices. In some cases, however, where returns received are not readily available, duplicate copies would have to be called for. The progress of settlement of claim is kept under periodical review by the Central Board of Trustees

**Evasion of Labour Laws in Giridih Sub-Division of District Hazaribagh**

2114 SHRI Md JAMILURRAHMAN: Will the Minister of LABOUR AND REHABILITATION be pleased to state

(a) whether Government are aware that there is large scale evasion of labour laws at Giridih Sub-Division in Hazaribagh District (Bihar), where name of each worker is changed every three months and all the records are maintained in duplicate to deprive the poor workers of their rights conferred by Minimum Wages Act, Employees' Provident Funds Act and Employees' State Insurance Act; and

(b) if so, whether it is proposed to conduct a high level enquiry about the conditions of the workers in Mica mines to ameliorate their plight?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) No specific complaints have been received by the Central Government.

(b) Does not arise.

#### **Indo-Burmese Boundary Conference**

2115 **SHRI P. GANGADEB :**  
**SHRI P.M. MEHTA :**

Will the Minister of **EXTERNAL AFFAIRS** be pleased to state :

(a) whether an Indo-Burmese Boundary Conference was held in March on the Burmese border; and

(b) if so, the outcome thereof?

**THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) :** (a) No, Sir.

(b) Does not arise.

#### **Formation of a Three-Year Rolling Plan**

2116 **SHRI P. GANGADEB :**  
**SHRI P. M MEHTA :**

Will the Minister of **STEEL AND MINES** be pleased to state :

(a) whether despite the opposition from the Finance Ministry, Government have taken a decision for the formation of a three year rolling plan, and

(b) if so, the main features thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) :** (a) and (b): The Department of Steel have formulated a Three-Year Plan of requirements of raw materials, spares, refractories, rolls and other consumable stores for Steel Plants both in the private and the public sectors. This will enable the projection of the requirements of foreign exchange for imports over a three year period. The main advantage of this exercise would be that the foreign exchange requirement for the whole year would be considered on one occasion before the commencement of the opera-

tional year. The Plan would enable a more systematic investigation of the scope for import substitution and would result in price advantages which a short term procurement cannot secure. The Plan would also lead to more economic maintenance and improvements in productivity of steel plants arising from better maintenance.

There was no opposition to the proposal from the Ministry of Finance. In fact the scheme was drawn up and finalised with full cooperation from them.

#### **Steel Requirements for Construction of Houses in Delhi**

2117. **SHRI S. M. BANERJEE :** Will the Minister of **STEEL AND MINES** be pleased to state :

(a) whether there is a shortage of steel in the capital,

(b) if so, the steps taken to overcome this difficulty experienced specially by the lowpaid employees in procuring steel for the construction of their houses; and

(c) whether black-marketing of steel is on the increase day-by-day and if so, the steps taken by Government to curb the same ?

**THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) :** (a) There is a general shortage of steel and this shortage is being experienced in the capital also.

(b) Presumably, the Hon'ble Member refers to the position in Delhi. From October, 1971 a Committee named Main Steel Producers' Committee is functioning in Delhi. They pool the availability of materials for house-builders in the stockyards of all the three producers and distribute them to house builders in and around Delhi in a coordinated manner. A certain percentage of steel is reserved specially for small house-builders whose plot area does